



CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 321/2003 1M
OA NO. 3197/2002

This the 20th day of January, 2004

HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A).
HON'BLE SH. SHANKER RAJU, MEMBER (J)

Sh. Bhagwan Dass Arya
Ex. Pharmacist
Northern Railway Health Unit
Shahdara, R/o House No. 16/303,
East End Apartments,
Mayur Vihar Extension, Phase-I,
Delhi-110096.

(By Advocate: Sh. S.K. Sawhney)

Versus

1. Sh. R.R. Jarohar,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Dr. (Mrs.) Anita Rawal
Medical Supdt.
Northern Railway Hospital
Chelmsford Road,
New Delhi.
3. Sh. V.K. Aggarwal,
Divisional Railway Manager,
Northern Railway,
New Delhi.

(By Advocate: Sh. H.K. Gangwani)

ORDER (ORAL)

By Sh. V.K. Majotra, Vice Chairman (A)

Learned counsel heard.

2. Respondents have filed supplementary affidavit dated 20.1.2004 in compliance of directions of this Court contained in order dated 27.1.2003 in OA-3197/2002 (Annexure P-1). Learned counsel of the respondents Sh. Gangwani explained that respondents have paid up all dues to the applicant excepting a sum of Rs.23,913/- and also that PPO regarding pension plus relief as per extant instructions from time to

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(9)

time has yet to be issued. Learned counsel assured that respondents undertake to pay up the sum of Rs.23,913/- as also to issue a PPO within a period of 2 weeks from now.

3. Counsel of the applicant stated that he has no objection to respondents fulfilling the assurance within a period of 2 weeks. However, applicant should be granted liberty to take legal recourse to balance of any due amount.

4. In the above backdrop, respondents are directed to pay to the applicant a balance amount of Rs.23,913/- and also issue PPO as stated above within a period of 2 weeks from now. Applicant shall have liberty as claimed above. CP is disposed of in the above terms. Notices to the respondents are discharged.



(SHANKER RAJU)
Member (J)

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(V.K. MAJOTRA)
Vice Chairman (A)

20.1.04